

HIGH COURT OF JAMMU & KASHMIR AT JAMMU

CIRCULAR


No:- 46

Dated:- 24-12-09

The Vigilance Cell will be under the direct control of the Hon'ble Chief Justice.

All complaints, in the first instance, will be placed before the Hon'ble Chief Justice and His Lordship will refer the same to the Registrar Vigilance of the High Court. The Registrar Vigilance, upon inquiry, will submit a report to the Hon'ble Chief Justice in that regard. In case an inquiry is to be proceeded with for the purpose of imposing minor/major penalty, the complaint will be referred to a Committee of Hon'ble Judges, to be nominated by the Hon'ble Chief Justice, which may also include the Hon'ble Judge, in-charge of the place where the delinquent officer is discharging his functions. The cases relating to major penalties only, such as compulsory retirement, dismissal or removal, shall be placed before the Full Court. Complaints and inquiries shall be disposed of as early as possible, but not later than one year.

By Order.

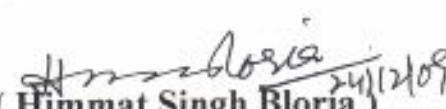

(M. K. Hanjura)
Registrar General

No:- 14221-28/GS

Dated:- 24-12-09

Copy of the above forwarded to the:-

1. Principal Secretary to the Hon'ble Chief Justice, for information.
2. Registrar Vigilance, High Court of J&K, Jammu,
.....for information and necessary action.
- 3-4. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
- 5-6. Deputy Registrar Judicial, High Court of J&K, Jammu/Srinagar,
.....for information.
7. Incharge Website for uploading the order on Website.
8. Office file.


(Himmat Singh Bloria)
Deputy Registrar (Admn.)

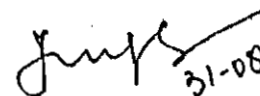
CIRCULAR

No:- 41

Dated:- 1-9-09

In the event of the nomination of a Judicial Officer as a resource person for any course the Director, State Judicial Academy, shall send a request/requisition to the Registrar General of the High Court of J&K. The Registrar General shall be obliged to seek orders regarding such nomination from the Hon'ble Chief Justice. If sanction is accorded by the Hon'ble Chief Justice to such nomination, Principal District and Sessions Judge of the area shall be informed in relation thereto.

By Order.


(M. K. Hanjura)
Registrar General
Mu
21/9/09

No:- 7165-79/95 Dated: - 1-9-09

Copy to the:-

1. Principal Secretary, to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K.
3. Registrar Rules, High Court of J&K. *398*
4. Director, State Judicial Academy, Srinagar.
- 5-6 Registrar Judicial, High Court of J&K, Jammu/Srinagar.
- 6-7 Dy. Registrar(J), High Court of J&K, Jammu/Srinagar.
- 8-15. Secretary, to Hon'ble Mr. Justice

...for information and n/a


Deputy Registrar (Adm)
DK
11/9/09

DK
11/9/09

HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

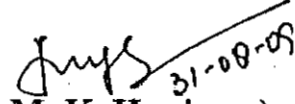
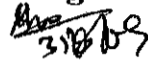
CIRCULAR

No:- 40

Dated:- 1-9-09

Judicial Officers asking for leave shall henceforth route such applications to the Hon'ble Administrative Judge and the Registrar General through the respective Principal District and Sessions Judge. This, however, shall not apply to applications, the sanction of which is within the domain and power of the Principal District and Sessions Judge.

By Order.


(M. K. Hanjura)
Registrar General


No:- 7126-64/GS Dated:- 1-9-09


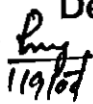


Copy to the:-

1. Principal Secretary, to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K.
3. Registrar Rules, High Court of J&K.
- 4-5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
- 6-7 Dy. Registrar(J), High Court of J&K, Jammu/Srinagar.
- 8-29. Pr. District and Sessions Judge

.....with the request to circulate the circular among all the Judicial Officers working under your control.

- 30-39. Secretary, to Hon'ble Mr. Justice

...for information and n/a


Deputy Registrar (Adm)
  

HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

CIRCULAR



No:- 39

Dated:- 1-9-09

It has been observed that the statements of persons produced before the Judicial Magistrates under Section 164-A Code of Criminal Procedure are not taken down by these Magistrates in their own hand-writing and doing so is left at the mercy of Ministerial Staff. Such a practice requires to be depreciated as it defeats the very object for which such a provision is incorporated.

It is, therefore, impressed upon all the Judicial Magistrates, that they shall, henceforth, record these statements in their own hand-writing and any deviation on that count shall be viewed seriously

By Order.

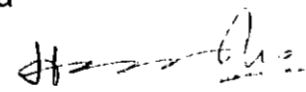
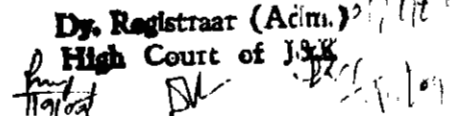

(M. K. Hanjura)
Registrar General


No:- 7085-71 23/45 Dated: - 1-9-09

Copy to the:-

1. Principal Secretary, to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K.
3. Registrar Rules, High Court of J&K.
- 4-5. Registrar Judicial, High Court of J&K, Jammu/Srinagar
- 6-7 Dy. Registrar(J), High Court of J&K, Jammu/Srinagar.
- 8-29. Pr. District and Sessions Judge
.....with the request to circulate the circular among
all the Judicial Officers working under your control.
- 30-39. Secretary, to Hon'ble Mr. Justice

...for information and n/a


Dy. Registrar (Adm.)
High Court of J&K


HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

CIRCULAR

No:- 38

Dated:- 1-9-09

It has been observed that the monthly, quarterly, half-yearly and yearly work done statements required to be sent to the Registrar General immediately after expiry of the month, quarter, half-year and year do not reach his office well in time i.e. on or before the 7th day of the month, next following the month, quarter, half year and year under report as directed earlier.

It is impressed upon the Judicial Officers to ensure that these statements are sent to this Registry within the stipulated period. Any deviation thereof will be construed to mean disobedience and lack of control of office and shall be reflected in the Annual Confidential Rolls of the concerned Judicial Officer.

By Order.


(M. K. Hanjura)

Registrar General

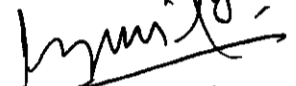
~~Date~~ 1-9-09

No; 6828-7084/sts

Copy of the above Circular forwarded to:

Registrar Rules High court of J&K Srinagar

..... for information.


(K.K. Wattal)
Dy .Registrar

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

* * *

CIRCULAR

No:- 37 Dated:-28-08-2009

Henceforth all transfers of the High Court Non-Gazetted Staff, shall be made by the Registrar General and the transfers of the Gazetted Staff shall be made only after seeking orders from the Hon'ble Chief Justice.

By Order.


Sd/-
Registrar General

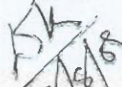
No: 6548-52/95 Dated: 28-08-2009


Copy to:

1. Principal Secretary to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K.
3. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
4. Registrar Rules, High Court of J&K., Srinagar.
5. Dy. Registrar(Judl.), High Court of J&K, Jammu/Srinagar.
.... for information and n/a


28/8/09
Deputy Registrar (Adm.)


28/8/09


28/8/09


28/8/09

HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

CIRCULAR

No:- 36

Dated:- 3-06-09

Officers presiding over the Magisterial Courts are requested not to leave the stations without seeking and receiving proper permission from the Principal District and Sessions Judges, under whose jurisdiction they are working. Any deviation from this Circular shall be viewed seriously.

By Order.

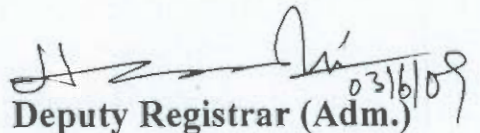
Sd/-
(M. K. Hanjura)
Registrar General

No:- 2871 - 73/GS

Dated:- 03-06-09

Copy of the above forwarded to the:-

1. Principal Secretary to the Hon'ble Chief Justice,
2. Registrar Vigilance, Hon'ble High Court of J&K, Jammu,
.....for information.
3. All the Principal District & Sessions Judges of J&K, with the request to communicate all the Presiding Officers fall under their respective territorial jurisdiction.


Deputy Registrar (Adm.) ^{03/6/09}

CIRCULAR

No:- 34

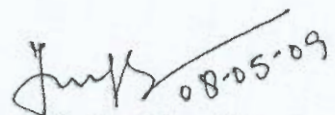
Dated:- 11-5-2009

It has been impressed upon all the Judicial Officers of the State of Jammu and Kashmir that top priority be given to reduce the backlog of the cases pending in different Courts of our State and apropos of this, the Registrar Vigilance shall during the course of his inspection of the Courts in the different administrative Districts of Jammu and Kashmir, prepare the following preliminaries, for placing the same before his Lordship the Hon'ble Chief Justice and the Hon'ble Administrative Judge of the District:-

- 1) Title of each case instituted upto the 31st of December, 2002, still sub-judice in each Court.
- 2) The present stage and status of each such case.
- 3) The reasons, possible and actual, of delay caused in the disposal of each such case.
- 4) Within how much time, specifying the period, is it proposed by each Presiding Officer to ensure the disposal of each such case?
- 5) The present stage and status of all other cases instituted on or after the 1st day of January, 2003."

By Order.

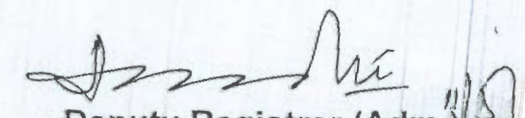
No: 1913-40 / 23
Dated: 11-5-09


(M. K. Hanjura)
Registrar General

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K, Srinagar.
- 3-4. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
5. Registrar Rules, High Court of J&K, Srinagar.
- 6-28 Principal District and Sessions Judge, _____
with the request to get it circulated among all the Judicial Officers working under your jurisdiction.

...for information and n/a


Deputy Registrar (Adm.)
DK Jammu
11/5/09

HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

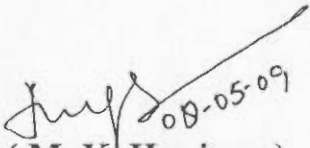
CIRCULAR

No:- 33

Dated:- 11-5-2009

In order to make an endeavour to evolve a system, which may ensure timely disposal of the matters of older persons pending in the Courts, Registrar(s) (Judicial) of the two wings of the Hon'ble High Court and the Presiding Officers of the District and the Subordinate Courts are directed to identify the cases in which persons above 65 years of age are involved, so that these cases are categorized as a priority sector litigation, and listed before the Hon'ble High Court and the District/Subordinate Courts for quicker disposal.

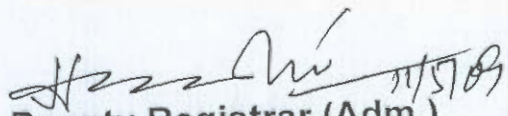
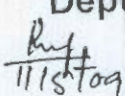
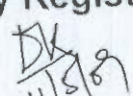
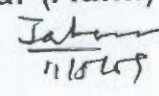
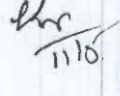
By Order.


(M. K. Hanjura)
Registrar General

No: 1885-1912/GS
Dt: 11-5-09
Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K, Srinagar.
- 3-4. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
5. Registrar Rules, High Court of J&K, Srinagar.
- 6-28 Principal District and Sessions Judge, _____
with the request to get it circulated among all the Judicial Officers working under your jurisdiction.

...for information and n/a


Deputy Registrar (Adm.)
 11/5/09
 11/5/09
 11/5/09
 11/5/09

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

* * *

C I R C U L A R

No:- 33 Dated:- 20-03-2009

In partial modification to Circular No. 23 dated 02-02-2009 Hon'ble the Chief Justice of High Court of Jammu and Kashmir, desires to keep himself posted with the following information.

- 1) The number of cases disposed by each Principal District and Session Judge, on each working day.
- 2) The number of cases disposed of, on each working day, by each Judicial Officer serving, as such, within his/her jurisdiction.

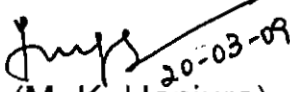
Note:

The disposal referred to in Paras (1) and (2) above shall be as acknowledged in the Hon'ble Judges meeting held at Jammu on the 17th of April, 1987 under the agenda item "Norms for assessment of work".

- 3) Time of sitting and rising on every occasion of each Court on every working day.

His Lordship desires that this information be sent by each Principal District & Sessions Judge to the Chief Justice's Secretariat every weekend with his/her comments, if any. Further Principal District & Sessions Judge, may send any needful information regarding his/her Court and those subordinate to him/her."

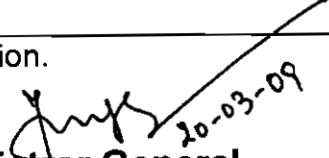
By order


(M. K. Hanjura)
Registrar General

No:- 10325-58/02 Dated:- 20-03-2009

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K, Jammu
- 3-4. Registrar Judicial, High Court of J&K, Srinagar/Jammu
5. ✓ Registrar Rules, High Court of J&K, Srinagar
6. Principal District and Sessions Judge,
_____ for information and n/a and with the request to circulate it among the Judicial Officers subordinate to you.
7. Secretary to Hon'ble Mr. Justice, _____
.... for information.


Registrar General

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

* * *

CIRCULAR

No. 22 Dated 31-01-2009

It has been reported and observed that some Process Servers, Jamadars, Orderlies and Chowkidars working in the Hon'ble High Court and the District Judiciary, do not wear the prescribed uniform this has been viewed disapprovingly by the Hon'ble Chief Justice. Registrars (Judicial) and the Judicial Officers will please ensure that the Process Servers, Jamadars, Orderlies and Chowkidars observe the dress code while on duty.

By order

Sd/-
(M.K.Hanjura)
Registrar General

No. 15416-42/GS-648 Dated 31-01-2009

Copy to:-

- 1 Principal Secretary to Hon'ble the Chief Justice
- 2 Registrar Vigilance, High Court of J&K
- 3-4 Registrar Judicial Jammu/Srinagar
.....for information & necessary action.
- 5-27 Principal District & Sessions Judge _____
with a request to circulate it among all the Judicial Officers working under your jurisdiction.

(Signature)
Assistant Registrar (Adm)
Rugg 31/01/09
SK 31/1/09
Jab 31/1/09

CIRCULAR

No. 21 Dated 31-01-2009

It has been observed that application for the grant of casual leave by the Additional District and Sessions Judges are not routed to the Registrar General, High Court of J&K through the respective Principal District and Sessions Judges. This practice of submitting these application without informing the Principal District and Sessions Judges results in the Principal District and Sessions Judges, loosing control over the ministerial staff of such Courts, as also affecting the smooth distribution of criminal business among the Courts. Henceforth all such applications shall be sent to the Registrar General through the respective Principal District and Sessions Judges.

By order

Sd/-
(M.K.Hanjura)
Registrar General

No. 15389-415/GS Dated 31-01-2009

Copy to:-

- 1 Principal Secretary to Hon'ble the Chief Justice
- 2 Registrar Vigilance, High Court of J&K
- 3-4 Registrar Judicial Jammu/Srinagar
....for information.
- 5-27 Principal District & Sessions Judge _____
with a request to circulate it among all the Judicial Officers working under your jurisdiction.

C. M. K. Hanjura
Assistant Registrar (Adm) 31/1
R. Singh
31/01/09
B. K. Jammu
31/1/09
J. K. Jammu
31.1.09